

**CENTRAL ADMINISTRATIVE TRIBUNAL  
ERNAKULAM BENCH**

ORIGINAL APPLICATION NO:315/2009.  
DATED THE 29th DAY OF MAY, 2009.

**CORAM:**

**HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER  
HON'BLE Ms K NOORJEHAN, ADMINISTRATIVE MEMBER**

Mr Babu Swaminathan M V,  
Transmission Executive,  
Doordarshan Kendra,  
Kudappanakkunnu P.O.,  
Thiruvananthapuram-43  
... Applicant

By Advocate Mr Vishnu S Chempazhanthiyil

V/s

1 The Director,  
Doordarshan Kendra,  
Kudappanakkunnu P.O.,  
Thiruvananthapuram – 43.

2 The Director General,  
Doordarshan,  
Doordarshan Bhawan,  
Copernicus Marg, New Delhi. ... Respondents

By Advocate Mr N N Sugunapalan Sr  
Mr S Sujin

This application having been heard on 29.05.2009 the Tribunal on the same day delivered the following

**(ORDER)**

## HON'BLE Mr GEORGE PARACKEN, JUDICIAL MEMBER

The applicant has filed this original application seeking a declaration that he is entitled to be granted the benefits of Assured Career Progression (ACP in short) Scheme consequent on completion of 12 years service. He has stated that he has joined service under the respondents as a Transmission Executive on 30.12.1995 in the pre revised scale of pay of

Rs.1400-2600. With effect from 1.1.1996, the said pay scale was revised to Rs 5000-8000. On 30.12.2007 he completed 12 years service and according to him he is entitled first ACP in terms of Ministry of Personnel, Public Grievances and Pensions OM No.35034/1/97-Estt(D) dated 9.8.1999.

2 Again vide Ministry of Information and Broadcasting OM No.310/173/97-B(D) dated 25.2.1999(Annexure 4a), to Rs 6500-10500 (revised) the payscale of the Transmission Executives have been upgraded He has also made Annexure A-2 representation dated 12.6.2008 to grant him the benefit of ACP Scheme. According to the applicant, the first respondent has not replied to the said representation at all.

3 In our view this OA can be disposed of at the admission stage itself by directing the first respondent to consider the Annexure A-3 representation of the applicant. They may also consider this OA as an additional representation. If the applicant is entitled for the benefits under the Annexure A-2 Scheme for the Central Government Civilian Employees, the same shall be granted to him within a period of two months from the date of receipt of copy of this order. In case he is not eligible, the reason(s) for not granting him the above benefits shall be intimated to him within the aforesaid period.

4 With the above direction, this OA is disposed of. There shall be no orders as to costs.

  
K.NOORJEHAN  
ADMINISTRATIVE MEMBER

  
GEORGE PARACKEN  
JUDICIAL MEMBER

abp